

12.12 hrs.

ESTIMATES COMMITTEE

MINUTES

Shri Dasappa (Bangalore): I beg to lay on the Table a copy of the Minutes of Evidence given before the Sub-Committee of the Estimates Committee on Public Undertakings and Minutes of the sitting of the Estimates Committee relating to Hundred and thirty-fourth Report on the Ministry of Finance (Department of Economic Affairs)—Life Insurance Corporation of India, Bombay.

SIKH GURDWARAS BILL

OPINIONS

Sardar A. S. Saigal (Janjgir): I beg to lay on the Table Paper No. V to the Bill to provide for the better administration of Sikh Gurdwaras situated in different States of Indian Union and for inquiries into matters connected therewith which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 12th December, 1958.

COMMITTEE OF PRIVILEGES

THIRTEENTH REPORT

Shri Rane (Buldana): I beg to present the Thirteenth Report of the Committee of Privileges.

Shri Khadilkar (Ahmednagar): May I be permitted to say a word? I am not saying anything about the report, because I have not read it. I want to submit that sufficient time should be permitted for discussion, because under the Constitution, Article 105, this House ought to have defined its privileges, and other things, which we have not done. Why I refer to this question is, in one of their judgements, the Supreme Court has obliquely referred.....

Mr. Deputy-Speaker: That is a different thing. We are not discussing

the contents at present. His only desire is that sufficient time should be permitted. I am not fixing any time. Unless a motion is made by some Member, how can I fix any time?

Shri Khushwaqt Rai (Kheri): Under Rule 315, only a discussion for half an hour is allowed.

12.14 hrs.

GOVERNMENT BUSINESS FOR
FOLLOWING WEEK

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 14th August, 1961, will consist of—

- (1) Consideration and passing of—

The Constitution (Tenth Amendment) Bill, 1961.

The Extradition Bill, 1961.

- (2) Consideration of any part-discussed item carried over from today's Order Paper.

- (3) Consideration and passing of—
The Dadra and Nagar Haveli Bill, 1961.

The Income-tax Bill, 1961, as reported by the Select Committee.

The Indian Penal Code (Amendment) Bill, 1961.

The Representation of the People (Amendment) Bill, 1961.

- (4) Consideration of a motion for reference of the Banaras Hindu University (Amendment) Bill, 1961, to a Joint Committee.

- (5) Consideration and passing of the Indian Railways (Amendment) Bill, 1961, as reported by the Select Committee.

- (6) Discussion on the present international situation and the policy of the Government of